

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 1/RP/2026
in Petition No. 3/TT/2023**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order XLVII Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking review of the order dated 12.11.2025 in Petition No. 3/TT/2023.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that an incorrect document had been inadvertently filed with the Petition. She requested one week's time to file the correct document and replace the incorrect one.

2. Considering the request of the counsel for the Petitioner, the Commission adjourned the matter and permitted the Petitioner to file the correct document within a week.

3. The Review Petition will be listed for hearing on **9.6.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

